GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4664 ANSWERED ON:23.04.2013 BAIL TO ACCUSED Jena Shri Mohan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the High Courts in several cases have directed the lower/trial courts to release those accused on bail who surrendered before these courts by exercising their powers under Section 438 of the CrPC; and
- (b) if so, the details thereof and the reasons therefor along with the corrective steps taken in this regard indicating the number of such instances reported during the last three years, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): Madam, information in respect of the High Court directing the lower/trial courts to release those accused on bail who surrender before these courts by exercising their powers under Section 438 of the CrPC is not maintained centrally.
- (b): Does not arise.